

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 51/GT/2021

Subject: Petition for approval of tariff of Kameng Hydroelectric Power Plant (KaHEP) (600 MW) for the period from COD (actual for Units 1 & 2 and projected for Units 3 & 4) to 31.3.2024.

Petitioner: NEEPCO

Respondents: APDCL and 8 others

Date of Hearing: **16.2.2023**

Coram: Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present: Ms. Poorva Saigal, Advocate, NEEPCO
Ms. Pallavi Saigal, Advocate, NEEPCO
Shri. D. Choudhury, NEEPCO
Ms. Elizabeth Pyrbot, NEEPCO
Shri. Indrajit Tahbildar, Advocate, APDCL
Shri. Lilambar Das, Advocate, APDCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that it has filed revised Petition, keeping in view that all the four units of the generating station, had achieved commercial operation. The learned counsel for the Respondent, APDCL prayed that it may be permitted to file its reply, to the revised petition filed by the Petitioner. This was accepted by the Commission.

2. Accordingly, the Commission adjourned the hearing of the matter. Meanwhile, the Commission directed the Petitioner to furnish the following additional information, on or before **21.4.2023**, after serving copy to the Respondent:

- (a) Latest copy of the RCE of Rs.815306 lakh, as on 20.2.2021, approved by the appropriate authority;
- (b) Justification for the delay in station COD, due to leakage in Penstock during mechanical trial operation including the date of pen-stock leakage and the duration for completing the related works and the cost associated with it. The associated cost should be duly reconciled with the actual capital cost, as on COD, claimed by the Petitioner.
- (c) Comparison of the actual capital cost incurred under different packages (assets wise break-up) till actual COD along with the original awarded value and revised cost estimates (un-approved) with proper justification for the increased cost.
- (d) Implication of time overrun, on cost, separately indicating the details of the increase in prices of different packages, increase in IDC & IEDC from the scheduled COD to the actual COD.
- (e) Detailed calculation and basis of allocation of IDC for each unit, duly certified by auditor, along with the linked excel working;
- (f) Statement showing year wise flow of interest (total interest, capitalised in CWIP,



transferred to revenue, transferred from CWIP to gross block, balance lying in CWIP) duly linked with formula in the excel sheet;

(g) Statement of the quarter-wise cash expenditure, since infusion of funds up to the station COD, in Form 14 A. The same shall duly linked with the formulas and respective input sheets;

(h) Reconciliation statement of IDC in Form 14, with cumulative IDC in CWIP under Form 9E, in the following format:

Year	IDC - Domestic Loan	IDC Bonds	IDC Foreign Loan	Financial Charges capitalised	ERV treated as BC	Total	Charged to P&L	IDC taken to CWIP	Capitalised out of CWIP	Cumulative IDC in CWIP
	A	B	C	D	E	F= (A+ B+C +D+ E)	G	H = F- G	I	K = H-I

(i) Detailed computation of IDC and Capital liabilities submitted in Form 9 E and Form 9 D, duly linked with formulas and respective input sheets.

(j) Auditor's Certificate in respect of the capital cost (component-wise break-up of hard cost and soft cost), Tariff Forms, year-wise initial spares up to cut-off date (on cash and accrual basis);

(k) Duly filled in Form 13 D, showing details of IEDC, as on the respective SCOD and actual COD, mentioning the earnings from infirm power, LD recovered (if any), and insurance amount claimed and received till the actual COD of units along with editable soft copy with formula and linkages;

(l) Audited balance sheets as on COD of each Units.

(m) Reconciliation of the loan amounts as per Form-13 along with the loan amounts as per the balance sheet as on COD, duly reconciled with Form 8.

(n) Auditor certified liabilities (Form 16) as on COD and its reconciliation with audited accounts.

(o) Clarifications for the amount booked towards contingency, if any, included in the capital cost claimed.

(p) Details of capital spares capitalized up to the station COD, on cash basis, and undischarged liabilities.

3. The Respondents are permitted to file their replies, on or before **15.5.2023**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **22.5.2023**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

4. The Petition shall be listed for hearing on **30.5.2023**.

By order of the Commission

Sd/-

B. Sreekumar
Joint Chief (Law)

